

12.19 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

EVICION OF DISPLACED PERSONS FROM PURANA QILA

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Speaker, I call the attention of the Minister of Works, Housing and Rehabilitation to the following matter of urgent public importance and I request that he may make a statement thereon:—

The recent forcible eviction of thousands of refugees from Purana Qila area without providing them proper and adequate alternative accommodation.

The Deputy Minister in the Ministry of Works, Housing and Rehabilitation (Shri P. S. Naskar): Sir, the statement is rather long; it runs into a little over three pages. So, would you like me to read it?

Mr. Speaker: It might be laid on the Table. [Placed in Library. See No. LT-1947/63]. I will give an opportunity to hon. Members for asking questions after they have read it.

Shri Hari Vishnu Kamath: When?

Mr. Speaker: At 5 o'clock in the evening.

Shri Hari Vishnu Kamath: Today? Because tomorrow I will not be here.

Mr. Speaker: Yes, today at 5 o'clock.

12.20 hrs.

PAPERS LAID ON THE TABLE

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of Notification No. G.S.R. 1524 dated the 21st September, 1963 repealing the Compulsory Deposit (Employees) Scheme, 1963 under section 16 of the Compulsory Deposit Scheme Act, 1963. [Placed in Library. See No. LT-1948/63].

The Minister of Planning (Shri B. R. Bhagat): I beg to lay on the Table—

- (i) a copy of Notification No. G.S.R. 1659 dated the 19th October, 1963, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-1949/63].
- (ii) a copy of each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

(a) G.S.R. No. 1679 dated the 26th October, 1963.

(b) G.S.R. No. 1680 dated the 26th October, 1963.

(c) G.S.R. No. 1703 dated the 2nd November, 1963.

(d) G.S.R. No. 1704 dated the 2nd November, 1963.

[Placed in Library. See No. LT-1950/63].

- (iii) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(a) The Denatured Spirit (Ascertaining and Determining) Amendment Rules, 1963 publishing in Notification No. G.S.R. 1678 dated the 26th October, 1963.

(b) G.S.R. No. 1702 dated the 2nd November, 1963.

(c) G.S.R. No. 1703 dated the 9th November, 1963.

(d) G.S.R. No. 1774 dated the 13th November, 1963.

(e) G.S.R. No. 1775 dated the 13th November, 1963.

[Shri B. R. Bhagat]

(f) G.S.R. No. 1776 dated the 13th November, 1963.

(g) G.S.R. No. 1779 dated the 18th November, 1963.

[Placed in Library. See No. LT-1951/63].

(iv) a copy of each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

(a) The Central Excise (Twenty-fifth Amendment) Rules, 1963 published in Notification No. G.S.R. 1763 dated the 16th November, 1963.

(b) The Central Excise (Twenty-sixth Amendment) Rules, 1963 published in Notification No. G.S.R. 1765 dated the 16th November, 1963.

[Placed in Library. See No. LT-1952/63].

12.21 hrs.

APPROPRIATION (RAILWAYS)
 NO. 6 BILL*

The Minister of Railways (Shri Dasappa): Sir, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1962, in excess of the amounts granted for those services and for that year.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated

Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1962, in excess of the amounts granted for those services and for that year."

The motion was adopted.

Shri Dasappa: I introduce the Bill.

BUSINESS ADVISORY COMMITTEE

TWENTY-FIRST REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to move that this House agrees with the Twenty-first Report of the Business Advisory Committee presented to the House on the 27th November, 1963.

Mr. Speaker: The question is:

"That this House agrees with the Twenty-first Report of the Business Advisory Committee presented to the House on the 27th November, 1963."

The motion was adopted.

12.22 hrs.

APPROPRIATION (NO. 5) BILL

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to move** that the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1963-64, be taken into consideration.

The Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain

*Published in the Gazette of India Extraordinary, Part II, Section 2, dated 28th November, 1963.

\$Introduced with the recommendation of the President.

**Moved with the recommendation of the President.